

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/TT/2017

Subject : Determination of tariff from COD to 31.3.2019 for Asset-I: Rapp-Kota 400 kV D/C line (part of Rapp-Jaipur (South) 400 kV D/C line with one ckt LILoed at Kota) along with associated bay at Kota under transmission system associated with Rapp 7 & 8, Part-A.

Date of Hearing : 8.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd., (RRVPLN) and 17 others

Parties present : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The order in the petition was reserved on 20.4.2018. However, the order could not be issued prior to one Member demitting office. Accordingly, the matter is listed for hearing today.

2. The representative of the petitioner requested to grant two weeks' time to file written submissions in the matter.

3. The learned counsel for BRPL submitted that the petitioner may be directed to submit the information regarding power flow on the instant transmission assets on the date of energisation, TSA pertaining to the instant assets and copy of the LTA that has



been entered into by the petitioner with the generators. He sought two weeks' time to file written submissions in the matter.

4. The Commission directed the petitioner to submit the information sought by BRPL and its written submissions on affidavit by 27.8.2018 with a copy to BRPL. The Commission also directed BRPL to file its written submissions by 27.8.8.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that if the written submissions are not received by 27.8.2018, the matter will be disposed on the basis of the information already on record.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

